

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO. 2994/2002

(A)

This the 18th day of November, 2002.

HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

Shri Rishi Pal Tomar,  
S/o Shri R.S. Tomar,  
R/o RZ-20 M,  
Gali No.4, Palam Road  
Sagarpur, New Delhi. ....Applicant.

( By Ms.Jyoti Singh, Advocate )

-versus-

1. Union of India through  
Secretary, Ministry of Defence,  
South Block, New Delhi.
2. Deputy Chief Administrative Officer(P).  
Office of the JS(Training) and  
CAO, C-II, Hutmants,  
DHQPO, New Delhi-110011. .... Respondents

O R D E R (ORAL)

Hon'ble Shri Justice V.S.Aggarwal, Chairman :

The learned counsel for applicant states that in the first instance, applicant would prefer a departmental appeal and if necessary thereafter, applicant may take recourse to the legal process. In that view of the matter, the learned counsel does not press the present application.

2. Accordingly, without expressing any opinion on the merits of the matter, we dismiss the present application as withdrawn with liberty to file a proper application in case need arises.

V.K.Majotra  
(V.K.Majotra)

Member (A)

V.S.Aggarwal  
(V.S.Aggarwal)

Chairman

/as/